

-

**TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY**  
**(PART-I, SECTION-1)**

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
DEPARTMENT OF COMMERCE

**PUBLIC NOTICE No. 16 /2004-09**  
**NEW DELHI: the 15<sup>th</sup> October 2004**

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-09, and in supersession of Public Notice No. 15 dated 9.10.2004, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures (Vol. I).

1. The existing para 2.32, will be amended to read as follows:

The following items may be imported without a licence/ certificate/ permission.

- (i) Any form of metallic waste, scrap, seconds and defectives, other than those which are of a value below the value specified for any such items by a notification issued in this behalf, and excluding hazardous, toxic waste, radio active contaminated waste/ scrap containing radio active material;

However, import of any form of metallic waste, scrap referred to above shall be subject to the following conditions:-

- a) Import of metallic waste and scrap in shredded form shall be permitted through all ports. Such imports will not require a pre-shipment inspection certificate in terms of Appendix-8 at the time of clearance of goods .
- b) Import of metallic waste and scrap in unshredded,, compressed and loose form shall be permitted through the following ports only:

1. Chennai, 2. Cochin, 3. Ennore, 4. JNPT, 5. Kandla, 6. Mormugao, 7. Mumbai, 8. New Mangalore, 9. Paradip, 10. Tuticorin, 11. Vishakhapatnam, 12. ICD Tughlakabad, 13. Pipava, 14. Mundra and 15. Kolkatta.

Moreover, in case of such imports the exporter shall furnish the following documents to the customs at the time of clearance of goods:

(I) Pre-shipment inspection certificate as per the format in Annexure I to Appendix 8 from any of the Inspection & Certification agencies given in Appendix-28 to the effect that:

(a) The consignment does not contain any type of arms, ammunition, mines, shells, cartridges, radio active contaminated or any other explosive material in any form either used or otherwise.

(b) the imported item(s) is actually a metallic waste/scrap/seconds/defective as per the internationally accepted parameters for such a classification.

(c) The country of origin of the metallic waste & scrap.

(II) copy of the contract between the importer and the exporter stipulating that the consignment does not contain any type of arms, ammunition, mines, shells, cartridges, radio active contaminated, or any other explosive material in any form either used or otherwise.

In case any agency wishes to be enlisted under Appendix 28, they may furnish an application to the office of the Director General of Foreign Trade with the following documents:

(a) A brief on the activities of the agency, its history, membership, organisational structure, manpower etc.

(b) Infrastructural setup, logistics, testing labs etc for carrying out the inspection of metallic scrap.

(c) List of companies/ agencies for which testing has been carried out.

DGFT will review the performance of the Inspection and Certification Agencies in Appendix 28 on a regular basis.

- (ii) Woolens rags/ synthetic rags/ shoddy wool in completely mutilated form subject to the condition that mutilation must conform to the requirements as specified by the customs authorities.
- (iii) PET bottle/waste
- (iv) Import of all types of ships may be made without a licence/certificate/permission on the basis of guidelines issued by Ministry of Shipping and as per the age/residual life norms prescribed by the Ministry of Shipping.

This issues in public interest.

(K.T. CHACKO)  
Director General of Foreign Trade

[Issued from File No.01/89/180/53/AM01/PC-1.A]